## GOVERNMENT OF INDIA MINISTRY OF FINANCE DEPARTMENT OF FINANCIAL SERVICES \*\*\*\*\*

## LOK SABHA UNSTARRED QUESTION NO. 1228 TO BE ANSWERED ON 6<sup>th</sup> DECEMBER, 2021 (MONDAY)//AGRAHAYANA 15, 1943 (SAKA)

## **PURVIEW OF NPS**

1228. Shri Deepak Baij:

Will the Minister of FINANCE be pleased to state:

- (a) whether Department of Pensions and Pensioners' Welfare (DoP&PW) has sought views of the Department of Financial Services (DFS) for excluding those employees of Central Government whose advertisements for recruitment were issued on or before 31/12/2003 from purview of NPS and to cover them under Old Pension Scheme in view of various judgments of Supreme Court and various High Courts;
- (b) if so, whether DFS has furnished its comments to DoP&PW;
- (c) if so, the details thereof along with the details of suggestions/recommendations made in this regard; and
- (d) if not, the reasons for delay and the time by when views of DFS are likely to be furnished?

## **ANSWER**

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (DR BHAGWAT KARAD)

- (a) Yes, Sir.
- (b) Yes, Sir.
- (c) As Department of Pension and Pensioners' Welfare (DoP&PW) have been entrusted with the formulation of policy and co-ordination of matters relating to retirement benefits to Central Government Employees (Civil, Defence, and Railway Pensioners) under Government of India (Allocation of Business) Rules, 1961, DoP&PW have been requested to take appropriate decision with regard to matter mentioned in part (a) of the Question.
- (d) Does not arise.

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